

15.14 hrs

**RE. GOVERNMENT OF UNION TERRITORIES (SECOND AMENDMENT) BILL**

**MR. CHAIRMAN:** Shri Shanti Bhushan—item 10, Bill to be introduced.

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):** I am not moving for leave to introduce that Bill.

**SHRI K. P. UNNIKRISHNAN (Badagara):** I am entitled to seek certain clarifications from you regarding your ruling.

You had unfortunately made use of certain words. In protest, I seek your protection. There is no breach of privilege. There is no motion of privilege before you. (*Interruptions*). Please listen to me. Do not argue with me. There is no motion of privilege pending before you; nor were you called upon to give any verdict or ruling regarding any issue of privilege.

I am well within my right to move my privilege motion and it should be considered by the House or by the Chair at the appropriate time. You cannot give in advance a clean chit to anybody. That is why we seek your protection. So, I still request you to withdraw those words because they are totally irrelevant.

**MR. CHAIRMAN:** Mr. Mavalankar said that very vehemently, not once but several times, and my reply was to his statement that there is no breach of privilege and there is no need to withdraw the words. Shri Chaturvedi.

**SHRI EDUARDO FALEIRO (Mormugao):** Madam, Chairman, I am on a point of order.

**MR. CHAIRMAN:** I have called Shri Chaturvedi. I have not called anybody. Now, matter under 377.

**SHRI EDUARDO FALEIRO:** Madam, you must hear me. I am on a point of order.

**MR. CHAIRMAN:** There is no point of order.

**SHRI EDUARDO FALEIRO:** My point of order is on Item 10.

**MR. CHAIRMAN:** All right. What is your point of order?

**SHRI EDUARDO FALEIRO:** My point of order is this. The list of business must be treated with respect (*Interruptions*). This is a very serious thing. The whole of the Business of this House depends on this. No Member, no Minister, not even the Speaker, is permitted by the convention or by simple logic to bypass the list of business without any explanation for it. My submission is that the Minister was supposed, as per the List of Business, to introduce the Bill. He must give some justification as to why he does not move. He cannot take the House for granted in a casual way. He must give some justification for this. What is your ruling on this?

**SHRI SHYAMNANDAN MISHRA (Begusarai):** Madam Chairman, I am on a point of personal explanation. You are quite right in making certain remarks. Those remarks do not constitute any prejudice to any contingent motion on this subject. But my friend has just raised a question and I ask you whether it could be considered a breach of privilege. I submit a question of breach of privilege can be raised only through a proper notice. So, whatever remarks you are making on this subject should not be construed prejudicial to the subject. The question is: Has the Member a right to make a motion because the entire Bill has collapsed on the discovery of the fact that there has been no consultation? The word 'examination' to my mind, means something deeper than consultation? The hon. Member has sought to ex-

plain that examination does not mean consultation. Examination is something deeper than that. So, the whole thing collapsed there.

MR. CHAIRMAN: My answer is that if any fresh breach of privilege comes in, it will be considered on its merits. My ruling applies to the day's proceedings in the context of which my ruling was given.

Now, Shri Chaturvedi.

would simply spell ruination on the existing industries. The closure of these units should instead be linked with the over-all question of adequate availability of hydel power either from Harduaganj or some new project like 600 MVA Mainpuri project and completion of the grid and 440 Volts sub-station on Agra Bye Pass.

15.22 hrs

[SHRI RAM MURTI in the Chair]

15.19 hrs.

MATTERS UNDER RULE 377

(i) REPORTED POLLUTION HAZARDS TO THE TAJ AT AGRA.

SHRI SHAMBHU NATH CHATURVEDI (Agra): Madam, under Rule 377 I beg to raise the following matter of urgent public importance.

The Committee set up by the Ministry of Petroleum and Chemicals to go into the pollution hazards to the Taj at Agra from the emissions of the Mathura Refinery made an in-depth study of the overall problem of pollution threat to the Taj and has expressed its concern at the existing level of pollution in Agra and concluded that the additional pollution from the Refinery would be negligible.

The committee, therefore, recommended that Agra's two Thermal Power stations should be closed down so as to reduce the level of sulphur dioxide and particulate matter in the city. The other steps suggested include transfer of foundries from their present sites and a ban on the location of industries in north-west of the Taj.

All these steps are bound to have serious repercussions on Agra's industrialisation. It is true that in the long run these power stations are likely to be closed down or kept as 'stand by'. But any hasty step in this direction

It is a widely known fact that the city has been a centre of foundries for the last several decades. Has the committee tried to find out to what extent they have caused damage to the Taj as distinct from the power houses. Apart from this, foundries are in the process of transfer to Foundry Nagar. But here again, it should be decided once for all whether the newly allocated site also does not involve any pollution hazards to the Taj.

The committee's last recommendation involving ban on new industries in North West zone is equally serious. The refinery is expected to serve as a catalytic agent for promotion of ancillary industrial development in the adjacent areas. Any such ban would give a death blow to this concept and retard industrial growth of this city. Hence this measure should be studied in greater details and instead of placing a general ban, only such industries producing excessive pollution hazards should be discouraged.

(ii) REPORTS DIFFICULTIES FACED BY THE ART SILK WEAVING INDUSTRY IN PUNJAB.

डा० बलदेव प्रकाश : (अमृतसर) :  
सभापति महोदय, मैं आप की आज्ञा से  
रूल 377 के अंतर्गत सदन के सामने एक  
महत्वपूर्ण प्रश्न को रखना चाहता हूँ।  
विसकोस फिलामेंट यार्न से आर्टे सिल्क  
बनाने वाले . . . .